

No. 9.—Statement in answer to No. 8

In the (High) Court of

The

day of

Between *A.B.*, petitioner, and
C.B., respondent

C.B., the respondent, in answer to the petition filed in this cause by *W.J.* his attorney [*or vakil*] saith that he denies that he has been guilty of cruelty towards the said *A.B.*, as alleged in the said petition.

(Signed) *C.B.*
